

June 1993 against the target of 60% for the financial year 1993-94 and the reduction/ collection of current demand is 79% (provisional) upto June 1993 against the target of 85% for the financial year 1993-94.

बैंकिंग प्रणाली में सुधार किया जाना

1887. डा० नौनिहाल सिंह: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार देश की बैंकिंग प्रणाली में सुधार लाने के लिए और इनमें बरती जा रही अनियमितताओं को समाप्त करने हेतु क्या ठोस कदम उठा रही है; और

(ख) इस दिशा में सरकार की भावी योजनाएं क्या हैं ?

वित्त मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० अब्दुल अहमद) : (क) और (ख) वित्तीय प्रणाली संबंधी समिति की सिफारिशों के अनुसरण में नीतिगत पहलें शुरू की गई हैं। इनमें ये शामिल हैं : सांविधिक नकदी अनुपात (एस एल आर) और आरक्षित नकदी निधि अनुपात (सी आर आर) में कभी, व्याज दर संरचना का सरलीकरण, पूंजी पर्याप्तता आदि के निर्धारण और प्रावधान संबंधी आवश्यकताओं के संदर्भ में मानदण्ड निर्धारित करना अधिक सुस्पष्टता सुनिश्चित करने के लिए तुलन पत्र और लाभ एवं हानि के फार्मों का संशोधन, शाखा लाइसेंसिंग के लिये भारतीय रिजर्व बैंक के मार्गनिर्देशों का संशोधन भारतीय औद्योगिक वित्त निगम (आईएफसीआई) का कंपनी के रूप में परिवर्तन नए गैर-सरकारी क्षेत्र के बैंकों के प्रवेश के संदर्भ में मार्गनिर्देश जारी करना पूंजी बाजार के उदारीकरण के लिए उपाय एस ई बी आई को सांविधिक शक्तियों प्रदान करना कर रियायतों के क्षेत्र में विभिन्न म्यूचुअल फंडों के साथ समान व्यवहार आदि।

अनियमितताओं की पुनरावृत्ति को रोकने के लिए विशेष रूप से प्रतिभूतियों के लेनदेनों में भारतीय रिजर्व बैंक ने विभिन्न उपाय किए हैं जिनमें ये शामिल हैं :- बैंकों के निवेश पोर्टफोलियों के संदर्भ में विस्तृत मार्गनिर्देश जारी करना ग्राहकों की ओर से बिलों की सुनाई/पुनर्-सुनाई और पोर्टफोलियों प्रबंध बैंकों के राजकोषीय लेनदेनों की वारंटी संनिगरानी, भारतीय रिजर्व बैंक में निधि प्रबंध कक्ष की स्थापना और भारतीय रिजर्व बैंक के प्रमुख सार्वजनिक ऋण कार्यालयों में कंप्यूटरीकृत प्रणाली की शुरुआत।

बैंकिंग और वित्तीय संस्थाओं का पर्यवेक्षण प्रणाली को सुधारने और उसे मजबूत बनाने के लिए एक पर्यवेक्षा बोर्ड की स्थापना करने का भी निर्णय लिया गया है।

Misuse of Money by Nationalised Banks in Bihar

1888. SHRI SANGH PRIYA GAUTAM:
SHRI NARAIN PRASAD GUPTA:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether Government are aware that the State Government owned corporations in Bihar have misused Rs. 100 crore lent to them by various nationalised banks; if so, the details thereof;

(b) what steps have Government taken to recover that loan and details thereof; and

(c) the time since when this loan is pending for recovery and what are the major impediments in its recovery and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(DR. ABRAR AHMED): (a) to (c) Presumably, the Hon'ble Member is referring to the functioning of Bihar State Financial Corporation (BSFC) and Bihar Industrial Credit & Investment Corporation Ltd. (BICICO). Industrial Development Bank of India (IDBI) has reported that it provides refinance assistance to BSFC and BICICO in respect of their loans. The Small Industries Development Bank of India (SIDBI) also provides refinance assistance under its refinance scheme to these Corporations. However, the financial health of BSFC and BICICO is declining in the past few years due to which overdues from them are mounting. Considering the problems faced by the Corporations, IDBI has appointed M/s. A. F. Fergusson & Company, to conduct an indepth study of the affairs of the Corporations and suggest an action plan for their revamping.

Racket In Industrial Oil Imports

1889. SHRI BRAHMADEO ANAND

PASWAN:

SHRI SARADA MOHANTY:

SHRI SHANKAR DAYAL
SINGH:

SHRI SOM PAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the customs official in Bombay and Kandla have recently uncovered an industrial oil import racket involving 30 crore rupees;

(b) if so, what are the details thereof;

(c) what are the names of the parties involved in the racket;

(d) what action has been taken against them; and

(e) what measures are proposed to be taken to see that such incidents do not recur in future?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (e) The information is being collected and will be laid on the Table of the House.

Use of Government Vehicles for Private Purposes

1890. SHRI SATISH PRADHAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the officers of the rank of Joint Secretaries and above have been permitted to use the Government vehicles for non-duty/private purposes, by paying a monthly charge of Rs. 75 for Joint Secretaries and Rs. 100 for Secretaries;

(b) whether officers of the rank of Secretaries have been permitted to use Government vehicles for non-duty/private purposes for a distance upto 500 kms every month at a payment of Rs. 300 (for vehicles upto 16 HP) and Rs. 450 (for vehicles above 16 HP);

(c) whether it is a fact that the charges mentioned in (a) and (b) above do not conform with the schedule of tariff mentioned in Rule 21 of Staff Car Rules i.e. Rs. 2.30 per km (for vehicles upto 18 HP);

(d) if so, whether there is any proposal under Government's consideration to withdraw such subsidy in line with their present policy; and

(e) if the answer to part (d) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) No, Sir. Officers of the rank of Joint Secretary and above have not been permitted to use the Government vehicles for non-duty/private purposes, by paying a monthly charge of Rs. 75 for Joint Secretaries and Rs. 100 for Secretaries. However, the Government has allowed the use of staff car for journeys between residence and office and vice-versa, which are treated as duty journeys, for officers of the rank of Joint Secretary and Additional Secretary/Secretary on payment of Rs. 75 per month and Rs. 100 per month respectively.

(b) Yes, Sir.

(c) to (e) The above facilities have been allowed, on payment basis, on functional and security considerations. There is no proposal at present to withdraw the same.